

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/438/2011/ARE-4

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001

Date: **29/03/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri C Channabyregowda, Head Master and Ex-Officio
Assistant Education Officer, Government High School,
Begur, Bengaluru South Taluk – Reg.

Ref:- 1) Govt. Order No. ಇಡಿ 434 ಎಸ್‌ಇಎಸ್ 2011, Bengaluru dated
16/11/2011.

2) Nomination order No.LOK/INQ/14-A/438/2011,
Bengaluru dated 30/11/2011 of Upalokayukta-1,
State of Karnataka, Bengaluru

3) Inquiry Report dated 26/3/2021 of Additional
Registrar of Enquiries-4, Karnataka Lokayukta,
Bengaluru

The Government by its order dated 16/11/2011 initiated the disciplinary proceedings against Sri C. Channabyregowda, Head Master and Ex-Officio Assistant Education Officer, Government High School, Begur, Bengaluru South Taluk, Bengaluru (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/438/2011, Bengaluru dated 30/11/2011 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri C. Channabyregowda, Head Master and Ex-Officio Assistant Education Officer, Government High School, Begur, Bengaluru South Taluk, Bengaluru was tried for the following charge:-

“That, you Sri C. Channabyregowda, the DGO, while working as Head Master of Government High School at Begur & Ex. Officio Assistant Education Officer of Bengaluru South Taluk in Bengaluru, the complainant namely Sri Anilkumar s/o Rangappa of Bommavaar in Devanahalli Taluk of Bengaluru Rural District, who had studied 8th standard in the said high School during the year 2002-2003 was in need of Transfer Certificate, to join service and when he approached you for Transfer Certificate, you demanded bribe of Rs.250/- from the complainant and after bargain you agreed to receive Rs.150/- and on 11/07/2008 received the said amount as bribe from the complainant to show official favour, failing to maintain absolute integrity and devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed misconduct as enumerated u/Rule 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-4) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri C. Channabyregowda, Head Master and Ex-Officio Assistant Education Officer, Government High School, Begur, Bengaluru South Taluk, Bengaluru.

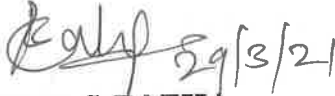
5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he has retired from service on 31/7/2018 (during the pendency of inquiry).

7. Having regard to the nature of charge proved against DGO Sri C. Channabyregowda, Head Master and Ex-Officio Assistant Education Officer, Government High School, Begur, Bengaluru South Taluk, Bengaluru it is hereby recommended to the Government for imposing penalty of permanently withholding 30% of pension payable to DGO Sri C. Channabyregowda.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)
Upalokayukta
State of Karnataka,
Bengaluru

